

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 102
CA No. 161, 190/ND/2019
(IB)-821/ND/2018

IN THE MATTER OF:

Shanti Lal Sole Proprietor of M/s Jainsons (India)
Vs.
Jasper Engineers Pvt.Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant :
For the Respondent :

ORDER

CA No. 161/ND/2019:

Application originally filed under Section 43, 44 and other provisions of the Code by RP now being pursued by new management of the Corporate Debtor. Learned Counsel for the new management states that respondents No. 1 and 2 have filed their reply. Nobody appears on behalf of respondents No. 3 and 4 nor any reply has been filed. On perusal of e-portal, no pleadings are available. Learned Counsel for both the sides are directed to complete their pleadings on e-portal within ten days.

CA No. 190/ND/2019:

Application filed originally by RP now being pursued by new management under Section 74 of the Code. Learned Counsel states that reply of respondents No. 1 and 3 are filed and copy is served. Only copy of application is available on e-portal. Reply and rejoinder not available on the

e-portal. Learned Counsel for both the sides are directed to bring it on record.

List on 13.10.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali – 18.08.2021